

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

C.C.A No. 1570 of 1993

In

O.A. No. 1472 of 1992

P.K. Tripathi Vs. B.P. Singh, P.M.G.

HON'BLE MR. MAHARAJ DIN, MEMBER(J)

HON'BLE MISS. USHA SEN, MEMBER(A)

( By Hon'ble Mr. Maharaj Din, Member(J) )

This contempt petition is directed against the order dated 27.4.93 passed by this Tribunal in O.A. 1472/92. The applicant filed the said O.A. seeking the relief to set aside the order of punishment by which the appointment of the applicant as Extra Departmental Delivery Agent Cum Mail Career was cancelled. The said O.A was disposed of with the direction that the Post Master General, Gorakhpur shall decide the representation of the applicant dated 18.12.91 within a period of one month from the date of communication of the order. In the present contempt petition it is stated that the compliance of the order passed by this Tribunal has not been done, so the contemners have committed contempt of the court.

and  
2. The alleged contemners filed counter affidavit/in Para 16 of the Counter affidavit it has been specifically said that the representation dated 18.12.91 which was directed to be decided by the order dated 27.4.93 was already decided vide order of the then P.M.G, Gorakhpur

*[Signature]*

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dated 2.1.92. This fact has not been disclosed during the course of argument when the O.A was being heard finally. The learned counsel for the petitioner now says, since the order passed on the representation dated 18.12.91 was not communicated to him, therefore he was ignorant about the same. The P.M.G, Gorakhpur in letter dated 4.3.94(Annexure A-1) has reiterated that his representation which was directed to be decided has already been decided.

Considering these facts we find that there is no disobedience of the order passed by this court. The notices are discharged and the contempt petition is disposed of.

*Uhl*  
Member (A)

*W*  
Member (J)

Dated: May 13th, 1994

Uv/